

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 18th January, 1985.

NOTIFICATION
(INCOME-TAX)

No. 614 (F.No.197-A/289/82-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Jagadguru Sri Sankaracharya Swamigal Srimatam Samasthanam, Kanchipuram" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

(R. K. TEWARI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

- 17cc
1. The Trustee, Jagadguru Sri Sankaracharya Swamigal Srimatam Samasthanam, Kanchipuram-631502.
 2. The Commissioner of Income-tax, Tamil Nadu-V, Madras, with ref. to his letter C.No.2039-A(11)/83-84/TN.V, dated 27.8.84.
 3. All Commissioners of Income-tax.
 4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
 5. Director of D&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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 10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atma Ram
(ATMA RAM)
SECTION OFFICER
I.T.(AI)SECTION